

Manufacture of Aircraft

5542. SHRI SUSHIL CHANDRA VARMA: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the manufacture of aircraft is no longer reserved for the public sector;

(b) if so, the names of private sector companies which have come forward to set up aircraft manufacturing units;

(c) the names of such private sector companies which are from abroad; and

(d) the criteria laid down for giving permission to a foreign company to set up the aircraft manufacturing unit in the country ?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD): (a) As per Statement on Industrial Policy of 24th July, 1991 manufacture of only defence aircraft is reserved for the public sector.

(b) M/s Taneja Aerospace and Aviation Limited have already set up an aircraft manufacturing Unit.

(c) There is no foreign company manufacturing aircraft in India.

(d) Foreign companies can set up units for manufacture of aircraft by partici-

pating in the equity of a Joint venture with an Indian Party. Approval of Government is, however, required to be taken for foreign equity participation/foreign technology agreement.

Restructuring of Indian Bank

5543. SHRI R. SURENDER REDDY: Will the Minister of FINANCE be pleased to state:

(a) whether the Indian Bank has been earning profits for the last three years;

(b) if so, the details thereof for each year;

(c) whether there is any proposal for restructuring of the Indian Bank;

(d) if so, the details and the reasons therefor and the objectives to be achieved thereby;

(e) whether the Reserve Bank of India has agreed to it and if so, the details thereof;

(f) whether the employees of the Indian Bank have threatened to launch a stir against the proposed restructuring;

(g) if so, the details of their view point; and

(h) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V.

CHANDRASHEKHARA MURTHY): (a)
Yes Sir.

(b) The profits earned by Indian Bank during the last 3 years as per published balance sheet are as under:-

| (Rs. in crores) | |
|-----------------|--------|
| | Amount |
| March, 1991 | 31.84 |
| March, 1992 | 36.50 |
| March, 1993 | 6.51 |

(c) No, Sir.

(d) to (h). Do not arise.

Spinning Mills in Orissa

5544. SHRI GOPI NATH GAJAPATHI: Will the Minister of TEXTILES be pleased to state:

(a) the number of Government owned spinning mills in Orissa which have been sold to private parties during 1992-93 and 1993-94;

(b) the reasons therefor; and

(c) the cost at which those spinning mills have been sold?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI G.VENKAT SWAMY): (a) to (c). No Government mill was permitted in Orissa in 1992-93 & 1993-94. As per available information, only one Cooperative spin-

ning mill namely Gangpur Weaver's Cooperative Spinning Mill Limited, AIREI in the district of Sundergarh in Orissa was sold to a private party during 1993-94 at a cost of Rs. 13.16 crores. The mill has been incurring losses since the inception because of various reasons including cost overrun of the project, delay in starting of commercial production, high absenteeism of workers, low yarn realisation, low capacity utilisation, frequent power failure etc. Total accumulated loss at the time of sale of the unit was Rs. 16.99 crore.

Dry Ports

5545. SHRIMATI SHEELA GAUTAM:

SHRIMATI BHAVNA CHIKHLIA:

Will the Minister of COMMERCE be pleased to state:

(a) whether facilities of dry ports are limited in the country;

(b) if so, the details thereof;

(c) whether the Government propose to expand these facilities;

(d) if so, the details thereof; and

(e) the foreign exchange spent on it during the last financial year?

THE MINISTER OF COMMERCE (SHRI PRANAB MUKHERJEE): (a) to (d). Inland Container Depots (ICDs) and Container Freight Stations (CFSS) have been set up at various places for providing Customs clearance and allied facil-